

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 97/AT/2018**

**Coram:**

**Shri P. K. Pujari, Chairperson**

**Shri A. K. Singhal, Member**

**Shri A.S. Bakshi, Member**

**Dr. M.K. Iyer, Member**

**Date of Order: 13<sup>th</sup> of July, 2018**

**In the matter of:**

Application under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the Transmission System being established by the Goa Tanmar Transmission Project Limited for "Additional 400 kV Feed to Goa and Additional System for Power Evacuation from Generation Projects pooled at Raigarh (Tamnar) Pool on Build, Own, Operate and Maintain basis.

**And**

**In the matter of:**

Goa Tanmar Transmission Project Limited  
F-1, The Mira Corporate Suites1 & 2 Ishwar Nagar,  
Okhla Crossing, Mathura Road, New Delhi-110065

**...Petitioner**

**Vs.**

1. Maharashtra State Electricity Distribution Company Limited  
Hongkong Bank Building, M.G. Road, Fort,  
Mumbai – 400001,

2. North Bihar Power Distribution Company Limited  
Chief Engineer (Commercial)  
2<sup>nd</sup> Floor, Vidyut Bhawan, Bailey Road,  
Patna-800001

3. Gujarat Urja Vikas Nigam Limited  
Race Course  
Baroda- 390007

4. M.P. Power Management Company Limited  
Shakti Bhavan  
Jabalpur, (MP) – 482008

5. Chattisgarh State Power Distribution Company Limited  
Vidyut Sewa Bhavan, Daganiya,  
Raipur – 492 013

6. Goa Electricity Department  
Vidyut Bhavan, 3<sup>rd</sup> Floor  
Panaji, Goa - 403001

7. DNH Power Distribution Corporation, Limited  
Vidyut Bhavan, Near 66 KV Amla S/S,  
Besides Secretariat,  
Silvasa, Dadar Nagar Haveli - 396230

8. Electricity Department, Daman & Diu  
Vidyut Bhavan, Kachigam, Ringanwada  
Vapi, Daman – 396215

...Respondents

**Parties Present:**

Shri TAN Reddy, GTTPL  
Shri Pulkit Sharma, GTTPL  
Shri Sanjay Nayak, PFCCL  
Shri N.C. Gupta, PFCCL

**ORDER**

The Petitioner, Goa Tanmar Transmission Project Limited, has filed the present petition under Section 63 of the Electricity Act, 2003 (hereinafter referred to as the 'Act') for adoption of transmission charges in respect of 'Transmission System associated with Additional 400 kV feed to Goa and additional system for power evacuation from generation projects pooled at Raigarh (Tamnar) Pool' on Build, Own, Operate and Maintain (BOOM) basis (hereinafter referred to as "Transmission System").

2. Section 63 of the Act provides as under:

“Section 63: Determination of tariff by bidding process: Notwithstanding anything contained in section 62, the Appropriate Commission shall adopt the tariff if such tariff has been determined through transparent process of bidding in accordance with the guidelines issued by the Central Government.”

3. Government of India, Ministry of Power has notified the Guidelines under Section 63 of the Act vide Resolution No. 11/5/2005-PG(i) dated 17.4.2006. The salient features of the Guidelines are discussed in brief as under:

a) The Guidelines are applicable for procurement of transmission services for transmission of electricity through tariff based competitive bidding and for selection of transmission service provider for new transmission lines and to build, own, maintain and operate the specified transmission system elements.

b) For procurement of transmission services, required for inter-State transmission, the Central Government shall notify any Central Government Organization or any Central Public Sector Undertakings, as the Bid Process Coordinator (BPC) who would be responsible for coordinating the bid process.

c) The BPC shall prepare the bid documentations in accordance with the Guidelines and obtain approval of the Appropriate Commission or alternatively, the BPC can use the standard bid documents notified by the Ministry of Power. Approval of the Appropriate Commission would be necessary if any material deviation is proposed to be made in the Standard Bid Documents. Intimation about the initiation of the bid process shall be sent by the BPC to the Appropriate Commission.

d) For procurement of transmission charges under the Guidelines, the BPC may adopt at its option either a two-stage process featuring separate Request for Qualifications (RfQ) and Request for Proposal (RFP) or adopt a single stage two envelope tender process combining both RFQ and RFP processes.

e) RfQ or combined RfQ and RfP notice shall be issued in at least two national newspapers, on websites of the BPC and the appropriate Government and preferably in the trade magazines also to provide wide publicity. For the purpose of issue of RfQ, minimum conditions to be met by the bidder shall be specified in RfQ notice. The bidding shall be by way of International Competitive Bidding.

f) Standard documentations to be provided in the RFQ stage shall include definitions of requirements including the details of location and technical qualifications for each component of the transmission lines, construction milestones and financial requirements to be met by the bidders; proposed Transmission Service Agreement; period of validity of offer of bidder; conditions as specified by the Appropriate Commission for being eligible to obtain transmission licence and other technical and safety criteria to be met by the bidder/TSP including the provisions of Indian Electricity Grid Code (Grid Code).

g) Standard documentations to be provided by BPC in the RFP shall include specified target dates/months for commissioning and commercial operations and start of providing transmission services. TSA proposed to be entered with the selected bidder; bid evaluation methodology to be adopted by the BPC; Discount Factor to be used for evaluation of the bids; specification regarding the bid bond and project completion guarantee to be furnished by the bidders, proposed indemnification agreement between the TSP and the utilities, amount of contract performance guarantee as percentage of the project cost; and the

liquidated damages that would apply in the case of delay in start of providing the transmission services.

h) To ensure competitiveness, the minimum number of qualified bidders shall be two. The BPC shall constitute a committee for evaluation of the bids with at least one member from Central Electricity Authority (CEA) and the concerned Regional Power Committees. The member from CEA shall have expertise in the cost engineering of transmission projects. The bids shall be opened in public and the representative of the bidders shall be allowed to remain present. The technical bids shall be scored to ensure that only the bids that meet the minimum technical criteria set out in the RFQ shall be considered for further evaluation on the transmission charge bids. The transmission charge bid shall be rejected if it contains any deviation from the tender conditions for submission of the same. The bidder who has quoted the lowest transmission charge as per the evaluation procedure shall be considered for the award.

i) The Guidelines provide for suggested time tables for the bid process. The timeline suggested for a two stage bid process is 240 days and single stage two envelope bid process is 180 days. The BPC is empowered to give extended time-frame based on the prevailing circumstances and such alterations shall not be construed as the deviation from the Guidelines.

j) The selected bidder shall make an application for grant of transmission licence to the Appropriate Commission within ten days from the date of issue of Lol subject to further extension of time as provided under para 2.4 of the RFP.

The TSA shall be signed with the selected bidder in accordance with the terms and conditions as finalized in the bid document before the RFP stage.

k) The BPC shall make evaluation of the bid public by indicating the terms of the winning bid and anonymous comparison of all other bids. All contracts signed with the successful bidder shall also be made public. The final TSA along with the certification of BPC shall be forwarded to the Appropriate Commission for adoption of tariff in terms of Section 63 of the Act.

Therefore, we have to examine whether the process as per provisions of the Guidelines has been followed in the present case for arriving at the lowest levelised transmission charges and for selection of the successful bidder.

4. Ministry of Power, Government of India, vide its Gazette Notification No. 2599 dated 31.10.2016 notified the PFC Consulting Limited (hereinafter referred to as 'PFCC'L) as the Bid Process Coordinator (BPC) for the purpose of selection of bidder as Transmission Service Provider to establish Transmission system for "Additional 400 kV feed to Goa and Additional System for power evacuation from generation projects pooled at Raigarh (Tamnar) Pool" through tariff based competitive bidding process.

5. Tanmar Transmission Project Limited was incorporated on 16.1.2017 under the Companies Act, 2013 as a wholly owned subsidiary of PFCCCL. The main objectives of the Petitioner Company in its Memorandum of Associations are as under:

"To plan, promote and develop an integrated and efficient power transmission system network in all its aspects including planning, investigation, research, design and engineering, preparation of preliminary, feasibility and definite project reports, construction, operation and maintenance of transmission lines, sub-station, load dispatch stations and communication facilities and appurtenant works, coordination of

integration operation of regional and national grid system, execution of turn-key jobs for other utilities/organizations, wheeling of power, purchase and sale of power in accordance with the policies, guidelines and objectives laid down by the Central Government from time to time”.

6. BPC prepared the bidding documents such as RfQ and RfP in accordance with the Standard Bid Documents issued by the Ministry of Power, Government of India. The BPC started the process of selection of TSP with the publication of Global Invitation for Qualification for selection of developer on BOOM basis for the project. The notice for RfQ was published on 21.12.2016 in all the editions of Times of India, Business Standard (Hindi), Business Standard (English) and Financial Times (all editions, Worldwide) with the last date of submission of response to RfQ as 20.1.2017. Intimation regarding the initiation of the bid process was given to the Central Commission in accordance with para 4.2 of the Guidelines vide letter No. 03/ITP-24/16- 17/KMTL/RfQ dated 23.12.2016.

7. The key milestones in the bidding process were as under:

<b>S.No.</b>	<b>Events</b>	<b>Date</b>
1.	Publication of RFQ	21.11.2016
2.	Submission of Request for Qualification	1.2.2017
3.	Issuance of Request for Proposal	6.6.2017
4.	Technical and Price bid (on line) submission	19.9.2017
5.	Technical bid opening (on line)	19.9.2017
6.	Financial Bid opening (on line)	11.10.2017
7.	Issuance of Letter of Intent to successful bidder	30.11.2017
8.	Signing of Share Purchase Agreement and transfer of Special Purpose Vehicle	14.3.2018

8. The scope of the Project as per the Request for Proposal (RfP) and the Transmission Service Agreement is as under:

<b>a) Additional 400 kV feed to Goa</b>			
<b>S.No.</b>	<b>Name of the Transmission Element</b>	<b>Completion Target</b>	<b>Conductor per phase</b>
1.	LILO of one ckt. of Narendra (existing)-Narendra (New) 400 kV D/c quad line at Xeldem	44 months	Quad Moose ACSR The transmission lines shall have to be designed for a maximum operating conductor temperature of 85 deg C for ACSR.
2	Xeldem-Mapusa 400 kV D/c (quad) line	38 months	Quad Moose ACSR The transmission lines shall have to be designed for a maximum operating conductor temperature of 85 deg C for ACSR.
3.	<p>Establishment of 2X500 MVA, 400/220 kV substation at Xeldem</p> <p><u>400 kV</u></p> <ul style="list-style-type: none"> <li>• ICTs: 2X500 MVA, 400/220 kV</li> <li>• ICT bays: 2 nos.</li> <li>• Line bays: 4 nos. [2 nos. for Xeldem – Mapusa 400 kV D/c (quad) line &amp; 2 nos. for LILO of one ckt of Narendra (existing)-Narendra (New) 400 kV D/c quad line at Xeldem]</li> <li>• Bus Reactor: 1X125 MVAR</li> <li>• Bus Reactor Bay: 1 no.</li> <li>• Space for 2X500 MVA, 400/220 kV ICTs (future)</li> <li>• Space for ICT bays (future): 2 nos.</li> <li>• Space for Line bays along with Line reactors (future): 4 nos.</li> <li>• 1X63 MVAR switchable line reactor along with 500 Ohms NGR and its auxiliaries [for Narendra (existing)-Xeldem 400 kV line</li> </ul>		



	<p>formed after LILO of one ckt of Narendra (existing) –Narendra (New) 400 kV D/c quad line at Xeldem]</p> <ul style="list-style-type: none"> <li>• 1X80 MVAR switchable line reactor along with 500 Ohms NGR and its auxiliaries [for Narendra (New) – Xeldem 400 kV (quad) line formed after LILO of one ckt of Narendra (existing)-Narendra (New) 400 kV D/c quad line at Xeldem]</li> </ul> <p><u>220 kV</u></p> <ul style="list-style-type: none"> <li>• Inter-connection with Xeldem (existing) substation through 220 kV D/c line with HTLS conductor (ampacity equivalent to twin moose conductor)</li> <li>• ICT bays: 2 nos.</li> <li>• Line bays: 6 nos. (2 nos. for New Xeldem (400 kV)-Xeldem (GED) 220 kV D/c line, 2 nos. for New Xeldem (400 kV)-Verna (GED) 220 kV D/c line and 2 nos. for LILO of 2<sup>nd</sup> Circuit of Ambewadi-Ponda 220 kV D/C line at New Xeldem (400 kV)</li> <li>• Space for ICT bays (future): 2 nos.</li> <li>• Space for Line bays (future): 6 nos.</li> </ul>		
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**Note:**

1. Narendra (existing)-Narendra (New) 400 kV D/c (quad) line: 178 KM is without Line Reactor at both ends. After LILO of this line at Xeldem S/s (considering LILO length as 120 KM), the length of modified sections i.e. Narendra (existing)-Xeldem 400 kV (quad) line: 120 KM (approx.) and Narendra (New)-Xeldem 400 kV (quad) line: 298 KM

(approx.) Accordingly, POWERGRID to provide 1X80 MVAR, 420 kV fixed line reactor along with 500 Ohm NGR and its auxiliaries at its Narendra (New) S/s [for Narendra (new)-Xeldem 400 kV (quad) line].

2. POWERGRID to provide 2 nos. of 400 kV line bays at its Mapusa s/s for Xeldem Mapusa 400 kV D/c (quad) line.

3. GED to provide 2 nos. of 220 kV line bays of adequate rating required for the inter-connection at Xeldem existing sub-station.

<b>b) Additional System for Power Evacuation from Generation Projects pooled at Raigarh (Tamnar) Pool</b>			
<b>S.No.</b>	<b>Name of the Transmission Element</b>	<b>Completion Target</b>	<b>Conductor per phase</b>
1.	Dharamjaygarh Pool Section B-Raigarh (Tamnar) Pool 765 kV D/c line	40 months	Hexa Zebra ACSR The transmission lines shall have to be designed for a maximum operating conductor temperature of 85 deg C for ACSR.

Note: POWERGRID to provide 2 nos of 765 kV line bays at Dharamjaygarh Pool Section B and Raigarh (Tamnar) Pool

9. The identified Long Term Transmission Customers (LTTCS) of the project are as under:

<b>S.No</b>	<b>Name of the Long Term Transmission Customer</b>
1.	Maharashtra State Electricity Distribution Company Limited
2.	Gujarat Urja Vikas Nigam Limited
3.	M. P. Power Management Company Limited
4.	Chhattisgarh State Power Distribution Company Limited
5.	Goa Electricity Department
6.	DNH Power Distribution Corporation Limited
7.	Electricity Department, Daman & Diu

10. As per the decision of the Empowered Committee on Transmission, the Bid Evaluation Committee (BEC) comprising of the following was constituted:

a) Smt. Kamlesh Sekhon, Sr. Vice President & Head, SBI Capital Markets, New Delhi-Chairman

b) Shri G. T. Munde, Director (Operation), MSETCL, Mumbai-Member

- c) Shri Y. B. Jain, General Manager (Finance), CSPTCL, Chhattisgarh-Member
- d) Shri S. K. Ray Mohapatra, Chief Engineer (PSETD), CEA, New Delhi-Member
- e) Shri Awdhesh Kumar Yadav, Director (PSPA- I), CEA, New Delhi-Member
- f) Shri P. C. Hembram, Chairman, Goa- Tamnar Transmission Project Limited, New Delhi-Convenor-Member

11. Responses to RfQ were received from the eight bidders as per details given below:

<b>S.No.</b>	<b>Name of Bidders</b>
1.	Power Grid Corporation of India Limited
2.	Sterlite Grid 5 Limited
3.	Adani Transmission Limited
4.	Essel Infraprojects Limited
5.	Kalpataru Power Transmission Limited
6.	Techno Electric & Engineering Company Limited
7.	Mytrah Energy (India) Pvt. Ltd
8.	L&T Infrastructure Development Projects Limited

12. The responses to the RfQ were opened 1.2.2017 in the presence of the representatives of the bidders. Bid Evaluation Committee (BEC) recommended the following seven bidders as qualified at RfP stage.

<b>S.No.</b>	<b>Name of Bidders</b>
1.	Power Grid Corporation of India Limited
2.	Sterlite Grid 5 Limited
3.	Adani Transmission Limited
4.	Essel Infraprojects Limited
5.	Kalpataru Power Transmission Limited
6.	Techno Electric & Engineering Company Limited
7.	L&T Infrastructure Development Projects Limited

13. Out of seven bidders, five bidders submitted their RfP (Non-Financial) Bids which were opened online through MSTC portal by the BEC. Hard Copies of the RfP (Non-Financial) along with the bid bond were also opened by the BEC on 19.9.2017. The RfP (Financial) Bids Initial Price Officer (IPO) of the five bidders was opened online

at MSTC portal on 11.10.2017 in the presence of BEC and the representative of the bidders. The lowest IPO discovered (Best Deal) at MSTC Portal was Rs. 1,834.05 million per annum which was communicated to the following four qualified bidders for participating in the e-reverse bidding process.

<b>S.No.</b>	<b>Name of Bidders</b>
1.	Power Grid Corporation of India Limited
2.	Sterlite Grid 5 Limited
3.	Techno Electric & Engineering Company Limited
4.	Adani Transmission Limited

14. The e-Reverse Auction was carried out on 12.10.2017 by the BEC. During the process of e-reverse bidding, PGCIL vide its email dated 12.10.2017 sought certain clarifications regarding MSTC server. After clarification, BEC in its meetings dated 27.11.2017 and 30.11.2017 decided to proceed with the evaluation of financial bids. As per the Bid Evaluation Report dated 27.11.2017 and 30.11.2017, M/s Sterlite Grid 5 Limited emerged as the successful bidder with the lowest levelized transmission charges of Rs. 1647.75 million per annum.

15. Letter of Intent (LoI) was issued by the BPC on 30.11.2017 to the successful bidder i.e. Sterlite Grid 5 Limited. In accordance with para 12.3 of the Guidelines, BPC has hosted on the website of PFCCL, the final result of the evaluation of the bids for selection of developer for the project.

16. In accordance with the provisions of the bid documents and LoI issued in its favour, the Petitioner has prayed for adoption of the transmission charges for the project which has been discovered through the process of competitive bidding.

17. In accordance with para 2.4 of RfP, the selected bidder shall within 10 days of issue of the Letter of Intent, accomplish the following tasks:

- a) Provide Contract Performance Guarantee in favour of the LTTCs;
- b) Execute the Share Purchase Agreement
- c) Acquire, for the acquisition price, one hundred percent equity shareholdings of Goa Tamnar Transmission Limited along with all its related assets and liabilities;
- d) Make an Application to the Central Electricity Regulatory Commission for adoption of charges under Section 63 of the Electricity Act, 2003
- e) Apply to Central Electricity Regulatory Commission for grant of transmission licence.

18. The proviso to para 2.4 of the RfP further provides that "if for any reason attributable to the BPC, the above activities are not completed by the Selected Bidder within the above period of ten (10) days as mentioned in this clause, such period of 10 days shall be extended, on a day to day basis till the end of the Bid validity period". Though Lol was issued on 30.11.2017, BPC, vide its letter dated 14.3.2018, in terms of clauses 2.4, 2.5 and 2.6 of RfP extended the date upto 24.3.2018 for completion of all activities by the successful bidder. The selected bidder furnished the Contract Performance Guarantee to the Long Term Transmission Customers of the project for an amount of Rs. 42.30 crore and has acquired hundred percent equity-holding in the applicant company on 14.3.2018 after execution of the Share Purchase Agreement. The TSP on behalf of the selected bidder filed the application for adoption of tariff on 19.3.2018.

19. On receipt of the present petition, BPC vide letter dated 4.4.2018 was directed to submit the relevant documents regarding complete process of competitive bidding. The necessary details have been filed by the BPC under affidavit dated 12.4.2018.

20. Notices were issued to all the respondents who are the Long Term Transmission Customers of the project. No reply has been filed by the respondents. Notice was also issued to PFC Consulting limited in its capacity as Bid Process Coordinator. BPC has filed the copies of all relevant documents pertaining to the bidding process.

21. The petition was heard on 22.5.2017. During the course of hearing, the representative of the Petitioner reiterated the submissions made in the petition and requested to adopt the transmission tariff for the transmission system.

22. Under the Guidelines, BPC has to certify that the tariff has been discovered through a transparent process of bidding and the tariff discovered is in line with prevailing market prices. Under the Guidelines, BPC has to certify that the tariff has been discovered through a transparent process of bidding and the tariff discovered is in line with prevailing market prices. The Bid Evaluation Committee vide para 14, 15, 16, 17 and 18 of the minutes of meetings held on 27.11.2017 and 30.11.2017 has recorded as under:

“14. Based on the evaluation report of the e- Reverse bidding conducted on October, 12 2017 at 11:00 hrs which closed on October 12, 2017 at 16:52 hrs was concluded.

15. Based on the evaluation report of the final offer (levelised transmission Charges) of each Bidder as quoted at the time of closing e- reverse bidding is as under:

<b>S.No</b>	<b>Name of the Bidder</b>	<b>Levelised Transmission Charges (in Indian Rupees Million per annum)</b>	<b>Ranking of Bidders bases on Levelised Tariffs</b>
1.	Sterlite Grid 5 limited	1647.75	L-1
2.	Power Grid Corporation of India Limited	1652.04	L-2
3.	Techno Electric and Engineering Company Limited	1931.40	L-3
4.	Adani Transmission Limited	2374.72	L-4

16. Accordingly, The lowest final offer (levelised Transmission Charges) of M/s Sterlite Grid 5 Limited is Rs. 1647.75 Million per annum was declared as successful bidder. The BPC, PFC Consulting Limited to issue the Letter of Intent (LOI) to Sterlite Grid 5 Limited (L-1 Bidder).”

17. The BEC further deliberated the following on financial evaluation:

- i. The estimated cost of the project as communicated by CEA vide its letter dated 29.8.2017 is Rs 1531 crore.
- ii. As per CERC tariff norms and cost provided by CEA, the Levelised Transmission charges worked out to be Rs 2245.70 million per annum which is 14.7% of the estimated project cost.
- iii. The lowest Levelised Transmission charges discovered through the e- reverse bidding process is Rs 1,647.75 Million per annum.
- iv. BEC observed that the Levelised Transmission charges discovered through the bidding process is Rs 1,647.75 Million per annum vis-a vis levelised tariff worked out as per CERC tariff Regulations of Rs 2245.70 million per annum which is 26.63% lower..
- v. The rated quoted by the Successful Bidder M/s Sterlite Grid 5 Limited are in line with the prevalent market price.”

18. The Bid Evaluation Committee also certifies and confirms that the Evaluation of the Responses to RFQ and RFP Bids has been carried out in accordance with the provisions of the Guidelines and the Standard Bid Documents (FRQ and RFP).”

23. Bid Evaluation Committee vide its certificate dated 30.11.2017 has certified as under:

- a. M/s Sterlite Grid 5 Limited has emerged as the successful bidder with the lowest levelised transmission charges of Rs. 1,647.75 Million per annum for the subject project after completion of e-reverse bidding at MSTC portal.
- b. The rates quoted by the successful bidder, M/s Sterlite Grid 5 Limited, are in line with the prevailing market prices.
- c. The entire bid process has been carried out in accordance with the "Tariff based Competitive Bidding Guidelines for Transmission Service" and "Guidelines for encouraging competition in development of the Transmission Projects" issued by Ministry of Power, Govt. of India under Section 63 of the Electricity Act, 2003 as amended from time to time and the Standard Bid Documents (RfQ, RfP & TSA) notified by Ministry of Power, Govt. of India."

24. In the light of the discussions in the preceding paragraphs, it emerges that selection of the successful bidder and the process of arriving at the levelised tariff of the project through competitive bidding has been carried out by the Bid Process Coordinator through a transparent process in accordance with the Guidelines and Standard Bid Documents. The Bid Evaluation Committee has certified that the process is in conformity with the MOP Guidelines. The BPC in its certificate dated 30.11.2017 has certified that the rates quoted by the successful bidder are in line with the prevailing prices. The Commission is not required to go into the cost details of the bids as per the bidding guidelines and has to adopt the tariff if the same has been discovered in accordance with the Guidelines. Based on the certification of the BEC, we approve and adopt the levelised transmission charges for the project as per the Appendix to this order. The sharing of the transmission charges by the LTTCs shall be governed by the provisions of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010 as amended from time to time.



25. A copy of this order shall be sent to CTU and Long Term Transmission Customers of the transmission system.

26. The Petition No 97/AT/2018 is disposed of in terms of the above.

Sd/-  
**(Dr. M. K. Iyer)**  
**Member**

sd/-  
**(A.S. Bakshi)**  
**Member**

sd/-  
**(A.K. Singhal)**  
**Member**

sd/-  
**(P. K. Pujari)**  
**Chairperson**

<b>Year (Term of License)</b>	<b>Commencement Date of Contract Year</b>	<b>End Date of Contract Year</b>	<b>Non- Escalable Transmission Charges ( Rs. Millions)</b>	<b>Escalable Transmission Charges (Rs. Millions)</b>
1	Scheduled COD 14.6.2021	31-Mar-22	1632.61	19.11
2	1-Apr-22	31-Mar-23	1632.61	Same as Above
3	1-Apr-23	31-Mar-24	1632.61	Same as Above
4	1-Apr-24	31-Mar-25	1632.61	Same as Above
5	1-Apr-25	31-Mar-26	1632.61	Same as Above
6	1-Apr-26	31-Mar-27	1632.61	Same as Above
7	1-Apr-27	31-Mar-28	1632.61	Same as Above
8	1-Apr-28	31-Mar-29	1632.61	Same as Above
9	1-Apr-29	31-Mar-30	1632.61	Same as Above
10	1-Apr-30	31-Mar-31	1632.61	Same as Above
11	1-Apr-31	31-Mar-32	1632.61	Same as Above
12	1-Apr-32	31-Mar-33	1632.61	Same as Above
13	1-Apr-33	31-Mar-34	1632.61	Same as Above
14	1-Apr-34	31-Mar-35	1632.61	Same as Above
15	1-Apr-35	31-Mar-36	1632.61	Same as Above
16	1-Apr-36	31-Mar-37	1632.61	Same as Above
17	1-Apr-37	31-Mar-38	1632.61	Same as Above
18	1-Apr-38	31-Mar-39	1632.61	Same as Above
19	1-Apr-39	31-Mar-40	1632.61	Same as Above
20	1-Apr-40	31-Mar-41	1632.61	Same as Above
21	1-Apr-41	31-Mar-42	1632.61	Same as Above
22	1-Apr-42	31-Mar-43	1632.61	Same as Above
23	1-Apr-43	31-Mar-44	1632.61	Same as Above
24	1-Apr-44	31-Mar-45	1632.61	Same as Above
25	1-Apr-45	31-Mar-46	1632.61	Same as Above
26	1-Apr-46	31-Mar-47	1632.61	Same as Above
27	1-Apr-47	31-Mar-48	1632.61	Same as Above
28	1-Apr-48	31-Mar-49	1632.61	Same as Above
29	1-Apr-49	31-Mar-50	1632.61	Same as Above
30	1-Apr-50	31-Mar-51	1632.61	Same as Above
31	1-Apr-51	31-Mar-52	1632.61	Same as Above
32	1-Apr-52	31-Mar-53	1632.61	Same as Above
33	1-Apr-53	31-Mar-54	1632.61	Same as Above
34	1-Apr-54	31-Mar-55	1632.61	Same as Above
35	1-Apr-55	31-Mar-56	1632.61	Same as Above
36	1-Apr-56	35 <sup>th</sup> anniversary of the Schedule COD	1632.61	Same as Above